

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

CP (IB) No.306/Chd/Hry/2023

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.

...

Petitioner

Versus

Sikander Singh

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 23.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Ankita Bajpai, Advocate

**For the Respondent-
Personal Guarantor** : Mr. Shravan Chandrashekhar, Advocate

For the RP : Mr. Pulkit Goyal, Advocate

ORDER

Heard the submissions made by the counsel for the RP as well as counsel for the respondent-Personal guarantor. Counsel for the petitioner-Creditor is also present. Counsel for the personal guarantor has prayed for 2/3 days' time to file the hard copies of the objections. Leave prayed for is granted. Let the matter be posted to 30.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**